

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 198 OF 2020

Federation of Rainbow Warrior Petitioner

V e r s u s

Chief Secretary & Ors. Respondents

Ms. Caroline Collasso, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 6.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 16th September, 2020

P.C.

1. Heard Ms. Collasso, the learned Counsel for the petitioner and Mr. D. Pangam, the learned Advocate General for the respondent nos.,1 to 6.
2. Issue notice to respondent nos. 7 and 8 returnable on 06.10.2020. In addition to the usual mode of service, private service is permitted.

3. The concerned respondents to file their response to this petition on or before the next date. Further, we direct the respondent no.3, i.e. the Deputy Collector and in charge of Flying Squad, South Goa, to visit the site in question and find out whether the allegations made in this petition about the land filling, destruction of khazan fields and the construction of a road to transport sand, which is extracted in an illegal manner, are correct. In case the respondent no.3 finds that such activities are being carried out, it is expected that the respondent no.3 takes action in accordance with law.

4. Stand over to 06.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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